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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 3342/2020 & CM APPL. 11785/2020**

CHL LIMITED

..... Petitioner

Through: Mr.Saurabh Kirpal with Mr.Jayant Mehta, Mr.Atul Sharma, Mr.Sugam Seth & Mr.Abu John Mathew, Mr.Manubhav Anand, Adv. along with Mr.G.J Vardarajan and Mr.Luv Malhotra, ARs of petitioner company

versus

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI AND ANR

..... Respondents

Through: Mr.Sanjay Jain, ASG & Mr.Gautam Narayan, ASC (Mobile-9811411735), Ms.Dacchita Shahi and Mr.Adithya Nair, Adv.

(11) W.P.(C) 3397/2020 & CM No.12070/2020

TODAY HOTELS PVT LTD

..... Petitioner

Through: Mr.Maninder Singh, Sr. Adv. with Mr.Vivek Sibal and Mr.Rahul Sharma, Adv. with alongwith Mr.Ranjan Banerjee, GM.

versus

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI & ANR.

..... Respondents

Through: Mr.Sanjay Jain, ASG & Mr.Gautam Narayan, ASC (Mobile-9811411735), Ms.Dacchita Shahi and Mr.Adithya Nair, Adv.

CORAM:
HON'BLE MR. JUSTICE NAVIN CHAWLA

ORDER

% **11.06.2020**

1. This hearing has been held through video conferencing.
2. During the course of the arguments, the learned senior counsel for the petitioner in WP(C) No.3397/2020 and the learned counsel for the petitioner in WP(C) No.3342/2020 flagged various issues which would arise if the hotels in question, that is Hotel Crown Plaza, Okhla and Hotel Surya, New Friends Colony, are to be used as extended COVID hospitals. These *inter alia* include the presence of air conditioning, the lack of large lifts which are capable of being used for stretchers, lack of bio-waste disposal, as also the measure to safeguard the hotel work force that may be required by the hotels for providing services as stipulated in the impugned orders dated 29.05.2020 and 02.06.2020, etc. They submit that use of these hotels as extended COVID Hospitals would in fact, not be advisable.
3. The learned ASG, who appears for the respondents, submits that these apprehensions are unfounded and looking into the grave nature of the situation that has arisen because of the pandemic, certain drastic measures, including the one taken in the Impugned orders, have been taken by the Government.
4. Be that as it may, as the issues raised by the petitioners would also have a barring on whether it is advisable/feasible to use these hotels as COVID hospitals and may not lead to an adverse impact on the patients or the staff working therein, I deem it proper to constitute a Committee of Doctors, with a request to the Committee to visit these two hotels and give a report on the

advisability/feasibility of these hotels being used as extended COVID hospitals.

5. I request Mr. Randeep Guleria, Director, AIIMS and Dr.V.K. Paul, Member of the Niti Aayog, to visit the two hotels in question and give their report on the advisability/feasibility of using these hotels as extended COVID hospitals.

6. The petitioners shall be entitled to depute one Officer each to highlight their concerns to this Committee. Equally, the respondents may also depute its Officers who may help the Committee and give their inputs to the said Committee.

7. The Committee shall also be entitled to take the help/assistance of such other persons as may be deemed necessary in this exercise.

8. The Committee is requested to submit its report on or before 14th June, 2020. The report shall be provided to the respondents who shall place the same on record on 15th June, 2020 after supplying copies thereof to the learned counsels for the petitioners.

9. The Committee is requested to inform Mr.Gautam Narayan, learned Additional Standing Counsel, Government of NCT of Delhi (Mobile No.: 9811411735) about the date and time they intend to visit the Hotels so that he can communicate the same to the learned counsels for the petitioners and also ensure that all necessary arrangements are made for the smooth inspection by the Committee.

10. List on 15th June, 2020.

11. Copy of this order be communicated to the Committee through the learned Additional Standing Counsel, Government of

NCT of Delhi.

12. The order shall be uploaded on the website and shall also be provided to the learned counsels on the e-mail address provided.

NAVIN CHAWLA, J

JUNE 11, 2020
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